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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 2679/2019, CM Nos. 12382-12383/2019  
ELECTION COMMISSION OF INDIA

..... Petitioner

Through: Mr. Sandeep Sethi, Sr. Adv. with  
Mr. Sidhant Kumar, Adv.

versus

CENTRAL INFORMATION COMMISSION & ANR

..... Respondent

Through:

**CORAM:**  
**HON'BLE MR. JUSTICE V. KAMESWAR RAO**

**ORDER**

% **18.03.2019**

**CM No. 12382/2019**

Exemption allowed subject to all just exceptions.

Application stands disposed of.

**W.P.(C) 2679/2019, CM No. 12383/2019**

Issue notice to the respondents, returnable before the Joint Registrar for completion of service and pleadings on 6<sup>th</sup> May, 2019.

Mr. Sethi presses the application for stay. Till the matter is listed before the Court, after the completion of service and pleadings, there shall be a stay of the impugned order dated February 12, 2019.

*Dasti.*

**V. KAMESWAR RAO, J**

**MARCH 18, 2019/ak**